

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,**

**ALAHABAD BENCH, ALAHABAD**

Allahabad, this the **14<sup>th</sup>** day of **December, 2018**

Present :

**Hon'ble Mr. Rakesh Sagar Jain, Member - J**

Original Application No.330/1480/2017

Awadh Bihari

.....Applicant.

By Advocate – Shri R. C. Pathak

Vs.

Union of India & Ors.

.....Respondents

By Advocate : Shri D. S. Shukla

**O R D E R**

**By Hon'ble Shri Rakesh Sagar Jain, Member-J :**

List revised. None present for the applicant. Shri D. S. Shukla, learned counsel for the respondents is present.

2. On perusal of file it appears that on the previous date i.e. 13.07.2018 applicant was not present to pursue the case. Today also no one is present on behalf of applicant. It seems that applicant has lost interest in pursuing the case.

3. Accordingly, O.A. is dismissed in default and for non prosecution. No order as to costs.

(Rakesh Sagar Jain)  
Member - J

/Shashi/